

BA 864 of 2020

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR.JUSTICE C.S. DIAS

FRIDAY, THE 28TH DAY OF APRIL 2020/8TH VAISAKHA, 1942

Bail Application No. 864 of 2020

(Crime No 10/2020 of Thrissur Medical College Police Station,
Thrissur District.)

Petitioner/ 1st Accused

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Joyson Jose, S/o Jose, aged 31,
Thettalikkal House, Thaliyamkundu,
Thekkumkara Village,Poomala-680561.

By Adv.Ismail P.A(Puzhithara)

Respondent/Complainant:

1. The State of Kerala represented by
The Public Procecutor
High Court of Kerala, Ernakulam.

2. The Sub Inspector of Police,
Thrissur Medical College Police Station,
Thrissur District, Pin-680596.

By Public Prosecutor Smt Pushpalatha M.K

THIS B.A. HAVING BEEN FINALLY HEARD ON 28.04.2020, THE
COURT ON THE SAME DAY PASSED THE FOLLOWING:

ORDER

This application is filed by the petitioner, who is the first accused in Crime No.10/2020 of the Thrissur Medical College Police Station, seeking for further time to appear before the Investigating Officer.

2. This Court by its order dated 5.3.2020, allowed BA No.864 of 2020, by directing the petitioner to surrender before the Investigating Officer on 11.3.2020 at 11 a.m.

3. According to the petitioner, as he is employed as a driver in Bangalore, he was unable to travel from Bangalore to Thrissur, due to National lock down, in order to comply with the above direction. Now, the petitioner is remanded to judicial custody in Vyyoor Central Jail, in connection with crime No.163/2020. The petitioner prays that he may be given one more opportunity to appear before the Investigating Officer as directed by this Court in BA No.864/2020.

4. Heard the learned counsel for the petitioner and

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the learned Public Prosecutor via video-conferencing.

5. The learned counsel for the petitioner submitted that the petitioner was unable to travel to Thrissur due to the National lock down in connecton with Covid-19 pandemic. The petitioner is now in judicial custody in connection with Crime No.163/2020. The petitioner is ready and willing to appear before the Investigating Officer, as directed by this Court in BA No.864/2020, but he is in judicial custody in another crime.

6. The application is not opposed by the learned Public Prosecutor.

7. Having regard to the peculiar facts and circumstances of the case, and the adverse conditions that are prevalent in the State, I deem it appropriate to grant the petitioner one more opportunity to appear before the Investigating Officer as directed by this Court in BA No.864/2020. Accordingly, the time period granted in BA No.864/2020 is enlarged till 8.5.2020. The petitioner shall appear before the Investigating Officer on or before

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8.5.2020 to comply the above direction. In the present situation, as the petitioner is in custody in another crime, the Jail authorities shall make necessary arrangements through the jurisdictional Police to produce the petitioner before the Investigating Officer, in compliance with the direction contained in BA No.864/2020.

C.S.DIAS
JUDGE

sks/28.4.2020